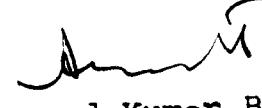


CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Oral
pre-delivery order in O.A.No. 878/98
is sent herewith for consideration pl.


(Anand Kumar Bhatt)
Administrative Member

Hon'ble Shri D.C.Verma, Vice Chairman(J)-


Thanks
9/8/98

9/8/98



CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 878 of 1998

Jabalpur, this the 8th day of July, 2003.

Hon'ble Mr. D.C. Verma, Vice Chairman (Judicial)
Hon'ble Mr. Anand Kumar Bhatt, Administrative Member

Kawadu Masari Khobragade,
S/o Shri Masaji, aged about 46 years,
R/o Shakti Nagar, Jabalpur

APPLICANT

(By Advocate - None)

VERSUS

1. Union of India,
through the Secretary,
Ministry of Public Grievances
and Pension (Dept. of Personal and Training)
New Delhi

2. Controller General Defence Accounts,
West Block V,
R.K. Puram,
New Delhi

3. Controller of Defence Accounts
(AN) Ridge Road,
Jabalpur (MP)

RESPONDENTS

(By Advocate - Shri P. Shankaran)

ORDER (ORAL)

By Anand Kumar Bhatt, Administrative Member -

This original Application is of 1998 and today nobody is present on behalf of the applicant. So the case is being heard as per the provisions of Rule 15(1) of CAT (Procedure) Rules. The learned counsel for the respondents was heard and the pleadings of both the sides have been perused.

2. The relief claimed in this OA is that the applicant be given the benefit of concession of 5% applicable to SC/ST candidates as per para 6 of the circular dated 15/07/1996 (Annexure A/2) and declare him successful in S.A.S. Part II examination and promote him to the next higher post with all consequential benefits.

3. In the reply filed by the Department of Defence Accounts it mentions that the SC/ST candidates appearing for the said examination should get the relaxation to the extent of 5% in individual papers or in aggregate, which works out to 25 marks in all. The pass mark in paper V was 60/150. The applicant secured 45/150 whereas he should have secured a minimum of 52/150 after relaxation. Therefore, he could not qualify in the examination. The learned counsel for the respondents has also informed that the applicant has been subsequently promoted and this is probably the reason that nobody is present on behalf of the applicant today and the rejoinder has also not yet been filed.

4. Accordingly the original Application stands dismissed. No costs.

Anand Kumar Bhatt
(Anand Kumar Bhatt)
Administrative Member

D.C. Verma
(D.C. Verma)
Vice Chairman (J)

"SA"

पूछांकन सं ओ/व्या..... जदलु, दि.....
प्रियदिवि वार्षि १९८३
(1) अधिकारी, विवाह विभाग विवाह विभाग, असम
(2) अधिकारी, विवाह विभाग विवाह विभाग, असम
(3) अधिकारी, विवाह विभाग, असम
(4) विवाह विभाग, असम, असम विवाह विभाग
सूचना एवं आवश्यक कार्रवाई हेतु

*M.B. Srivastava
P. Shankaran -*

Delhi
मा रजिस्ट्रर ११-७-८३

Issued
on 11-7-83